COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 351 of 2017

Dated: 9th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:-

M/s Kamuthi Renewable Energy Ltd. ... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma

Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam for R-3 & R-4

ORDER

Learned counsel for respondent No.3 seeks two weeks more time to file reply. As a last opportunity time is granted and he may file reply on or before 24.04.2018 after serving copy on the other side.

Mr. Sethu Ramalingam, learned counsel, undertakes to file Vakalatnama on behlaf of the State Commission and seeks two weeks time to file reply. He may file the same on or before 24.04.2018 after serving copy on the other side. Rejoinder may be filed within one week thereafter after serving copy on the other side.

List the matter on 23.05.2018.

(Justice N. K. Patil) Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member